

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 869 of 2019

IN THE MATTER OF:

Mr. Anjan Ghosh

...Appellant

Versus

**Asset Reconstruction Company
(India) Ltd.**

...Respondent

Present:

For Appellant :

Ms. Partha Sil and Mr. Tavish B. Prasad, Advocates

For 1st Respondent:

**Mr. Bishwajit Dubey, Ms. Ruchi Choudhary and Ms.
Pragya Sharma, Advocates**

O R D E R

04.09.2019 Learned counsel for the Appellant prays for and is allowed time till tomorrow to file additional affidavit in terms of the directions as given on 28th August, 2019.

Post the case 'for Admission (Fresh Case)' on **9th September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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